

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORDER SHEET

APPLICATION No. of

**Applicant(s):
Advocate for
Applicant(s) :**

**Respondent(s) :
Respondent (s) :**

Notes of the registry	Orders of the Tribunal
	<p><u>OA No.221/2016</u> <u>Date of Order : 25.10.2016</u></p> <p>Mr. S.P. Singh, counsel for applicant. Mr. K.S. Yadav, counsel for respondents.</p> <p>Learned counsel for the respondents states that the OA has become infructuous since the order of punishment of recovery has been set aside by the Appellate Authority.</p> <p>Learned counsel for the applicant also agreed to the same.</p> <p>In view of the above submissions, the OA is dismissed as having become infructuous.</p> <p style="text-align: center;"> [PRAVEEN MAHAJAN] Administrative Member</p> <p>Rss</p>